

National Company Law Tribunal

Allahabad Bench

CP NO. 126/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2017

NAME OF THE COMPANY: M/s. Seemant Vasta Paalkashan Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	ANIL KUMAR	PCS	Applicant	Anil K.
2.	Krishna Dev Vyas	Adv.	ROC	Rishyee

CP No.126/ALD/2017

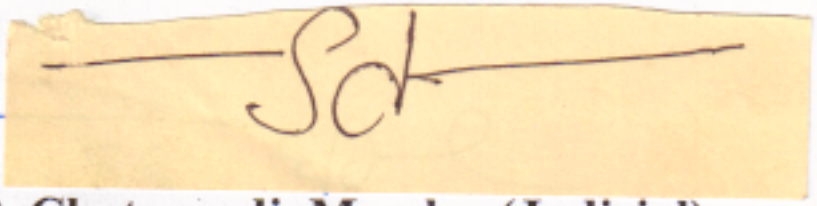
Sh. Anil Kumar PCS for the applicant. The present case is filed as a fresh case under Section 252 (3) of the Companies Act seeking for restoration of the name of the company and to set aside the order impugned dated 6th June of 2017, ^{as} passed by the Registrar of Companies.

A formal notice be issued to the Central Govt. through the office of the R.D. as well as the ROC Kanpur. The petitioner is directed to serve a spare copy of the present company petition to the Central Govt. Standing Counsel (C.G.S.C) as well as to the office of the OL. So as to enable them to offer their comments/objection, if any, on the present application. A copy of the petition also be served to the OL Uttrakhand.

The matter be listed on 20th November, 2017.

Date: 27/10/2017

Typed by
Md. Zaid


H.P. Chaturvedi, Member(Judicial)